From,	
	Registrar General,
	High Court of Uttarakhand,
	Nainital.
To,	
	All the District Judges,
	State Judiciary, Uttarakhand.

C. L. No. 02/ UHC/Admin. B/2022 Dated: 5<sup>th</sup> January, 2023.

## **Subject:** <u>Recording Of Evidence Through Video-Conferencing</u>.

Sir/Madam,

Apropos to the subject noted above, I am directed to issue the following directions of the Hon'ble Court with regard to recording of evidence in the District Judiciary:

**1.** Evidence of Doctors, Forensic Experts and other witnesses of formal nature invariably be recorded through Video-Conferencing in accordance with "*High Court of Uttarakhand Video Conferencing Rules-2020*".

2. If any of the party applies to the Court that the examination of any of above such witness in Court is necessary instead of by Video-Conferencing, then such witness would be summoned by a speaking order with special reasons justifying the physical presence of such witness passed by the Court concerned before dispensing with the recording of evidence of such witnesses through Video-Conferencing.

**3.** While recording the evidence through Video-Conferencing, provisions contained in *"High Court of Uttarakhand Video Conferencing Rules-2020"* in general and Rule 3 in particular, be followed invariably.

4. Monthly data of recording of evidence through Video-Conferencing shall be maintained by each Court and shall be submitted along with the minutes of monthly meeting. Minutes shall also contain data of above such witnesses, who were summoned for special reasons.

5. In case, evidence of such witnesses has not been recorded through Video-Conferencing, copy of order justifying the physical presence of such witnesses be enclosed with the minutes.

It is, therefore, requested to circulate the aforesaid directions amongst all the Judicial Officers in your respective judgeship for information and strict compliance.

Regards.

Yours sincerely,

(Vivek Bharti Sharma) Registrar General

No. 82 /UHC/Admin. B/2022

Dated: 5<sup>th</sup> January, 2023.

## Copy for information and necessary action to:-

- (i) Director, Uttarakhand Judicial & Legal Academy, Bhowali, Nainital.
- (ii) All the Family Court Judges, State of Uttarakhand.
- (iii) Chairman, Commercial Tax Tribunal, Dehradun.
- (iv) Chairman, State Transport Appellate Tribunal, Dehradun.
- (v) Registrar, State Consumer Redressal Commission, Dehradun.
- (vi) Member Secretary, Uttarakhand State Legal Services Authority, Nainital.
- (vii) Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
- (viii) Presiding Officer, Labour Courts, Dehradun, Haridwar & Kashipur, District Udham Singh Nagar.
- (ix) Presiding Officer, Food Safety Appellate Tribunal, Dehradun & Haldwani.
- (x) Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
- (xi) Chairman, Uttarakhand Cooperative Tribunal, Dehradun.
- (xii) Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
- (xiii) Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
- (xiv) All the Registrars of the Court.
- (xv) Joint Registrars, Deputy Registrars, Asstt. Registrars & Section Officers of the Court.
- (xvi) Computer Section of the High Court with a direction to upload the same in the website of the High Court of Uttarakhand.
- (xvii) Guard File.

Deputy Registrar Admin. B